

Rep. by Act 35 of 1950.

Act No. XLIX of 1948

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 8th September, 1948)

An Act further to amend the Taxation on Income (Investigation Commission) Act, 1947.

WHEREAS it is expedient further to amend the Taxation on Income (Investigation Commission) Act, 1947 (XXX of 1947), for the purpose hereinafter appearing;

It is hereby enacted as follows:—

1. Short title.—This Act may be called the Taxation on Income (Investigation Commission) (Second Amendment) Act, 1948.

2. Amendment of section 5, Act XXX of 1947.—In section 5 of the Taxation on Income (Investigation Commission) Act, 1947, for the words and figures “30th day of June, 1948”, wherever they occur, the words and figures “1st day of September, 1948” shall be substituted.

3. Repeal of Ordinance XV of 1948.—(1) The Taxation on Income (Investigation Commission) (Amendment) Ordinance, 1948 (XV of 1948), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken in exercise of any power conferred by or under the said Ordinance shall be deemed to have been done or taken in exercise of the powers conferred by or under this Act, as if this Act had commenced on the 30th day of June, 1948.

Price anna 1 or 1½d.